

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 323 of 1996

New Delhi this the 12th day of February, 1996

HON'BLE MR. JUSTICE P.K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Baldev Raj
R/O 257/96, Mirdard Lane,
Lok Nayak Hospital,
New Delhi.

..Applicant

By Advocate Shri Lyakat Ali

Versus

Govt. of N.C.T. of Delhi -
through

1. The Secretary (Medical)
5, Sham Nath Marg,
Delhi.
2. PHC-cum-Joint Secretary (M-II),
(Estate Cell),
1, Jawahar Lal Nehru Marg,
New Delhi-110 002.
3. The Medical Superintendent,
Lok Nayak Hospital,
New Delhi.

..Respondents

ORDER (ORAL)

Mr. Justice P.K. Shyamsundar

Heard the learned counsel for the applicant and we propose to dispose of this O.A. at the admission stage itself.

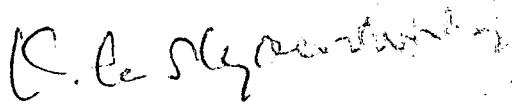
2. The grievance of the applicant is that although promoted from an antedated date, he has been denied financial benefits. Reference in this connection has been made to Annexure A-1 wherein amongst other things it has been specifically mentioned that he will not be entitled for the payment of arrears of pay and allowances prior to the date he physically joins the post of

Technical Assistant, i.e., with effect from 2.12.1993.

3. The applicant is actually aggrieved by the denial of financial benefits which appears to have been sought by him vide Annexure B.1 and B.2 to the respondents. On the latest one, i.e., representation dated 3rd November, 1995, admittedly there has been no response to the demands made, but attention is nonetheless drawn to the demands made therein on the department for giving financial benefits from the date of promotion as well, but the order of promotion states that he is not entitled to arrears of pay and allowances with retrospective effect.

4. We consider it appropriate to direct the respondent to consider and dispose of the representations made by the applicant said to be pending with them as per Annexure B.1 and B.2. In the circumstances, we, therefore, direct the respondents to dispose of the representations made by the applicant dated 16.5.94 and 3.11.95 (Annexure B.1 and B.2) if still pending, within a period of three months from the date of receipt of a copy of the order by the appropriate respondent. If the applicant is still aggrieved, he will be at liberty to approach to the Tribunal again, if so advised.


(K. MUTHUKUMAR)
MEMBER (A)


(P.K. SHYAMSUNDAR)
ACTING CHAIRMAN